CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Thursday 28th day of March Two Thousand And Ninteen

PRESENT: THE HON'BLE MR. R. RAMANUJAM, MEMBER (A) THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

> M.A. 205 of 2019 In OA. 1428 of 2016

 Union of India Rep. by its Secretary, Ministry of Urban Development, Nirman Bhavan, New Delhi- 110 001;

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- Director General (Works),
 CPWD, Ministry of Urban Development,
 Nirman Bhavan, New Delhi- 110 001;
- Special Director General,
 O/o. Special Director General (SR),
 CPWD, Rajaji Bhavan,
 Besant Nagar, Chennai-90;
- Additional Director General,
 O/o. Additional Director General (SR-I),
 CPWD, Rajaji Bhavan,
 Besant Nagar, Chennai- 90;
- Chief Engineer (South Zone-I),
 O/o. Chief Engineer (Southern Zone-I),
 CPWD, G-Wing, 2nd Floor, Rajaji Bhavan,
 Besant Nagar, Chennai-90;
- Superintending Engineer, Chennai Central Circle, CPWD, Shastri Bhavan, Chennai-6;



7. Executive Engineer (CCD-IV), CPWD, GPRA Campus Thirumangalam, Anna Nagar, Chennai- 600 040.

....Applicants/Respondents

(By Advocate: Mrs. Shakila Anand)

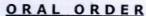
Versus

C.P.K. Ramesh, S/o. Late M. Karunakara, No.31, Railway Colony II Street, Nelson Manickam Road, Aminjikarai, Chennai-29.

...Respondent/Applicant

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(By Advocate: Mr. P. Ulaganthan & S.K. Sekar)



(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This MA has been filed by the applicant seeking extension of time to comply with the order of the Tribunal dated 12.10.2018 in OA 1428/2016.

- 2. It is submitted that the respondents had decided to comply with the order but the procedural formalities were taking time.
- Counsel for the MA respondents/OA applicant would, however, argue that the Tribunal had no authority to modify its order by entertaining such MAs.
- 4. We have considered the matter. As the respondents in the OA have decided to comply with the order, we are of the view that they could be granted two months time to issue necessary orders. It is made clear that no further request for extension of time will be entertained.
- MA disposed of as above.

THE REAL PROPERTY.